NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 82(ND)2016 **CA. NO**.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016

NAME OF THE COMPANY: M/s. K.C Wadhwa V/s. APLS Automotive Industries Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

Nakul Jan Adv K.C. Washing Wahr Sumit lalchandani Adv. APLS

Learned counsel for the parties are present. Learned counsel have stated that the parties to the petition have settled the matter amicably. Learned counsel for the petitioner has stated that in this settlement an amount of Rs. 80 lacs had to be paid by the respondent no. 1 in favour of the petitioner. Learned counsel has proceeded to state that an amount of Rs. 60 lacs has already been paid and the remainder reckoned and calculated at Rs. 20 lacs is likely to be paid in the month of November. Taking the above into consideration learned counsel for the parties have craved the indulgence of this Tribunal in directing that the matter be listed in the first week of December. The request of the learned counsel is acceded to and accordingly the matter shall come up on 02.12.2016 for further proceedings.

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(R.Varadharajan) Member (Judicial) (Maharaj Krishan Hanjura) Member (Judicial)

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